

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:52
ANSWERED ON:02.12.2003
CVC ORDERS ON GIFTS TO GOVERNMENT EMPLOYEES
PUSHPDAN SHAMBHUDAN GADHAVI

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) Whether Central Vigilance Commission (CVC) had issued an order recently prohibiting the practice of accepting gifts by the government officials on important festivals and other parties/functions/festivals;
- (b) if so, the details thereof;
- (c) the method being adopted to curb the practice of providing gifts to officers of PSUs, banks and other government organisations;
- (d) whether under the CSS Rules, Government officials are debarred from accepting gifts of the value of more than Rs. 25; and
- (e) if so, the reasons for issuing the said order?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

- (a),(b)&(c): The Central Vigilance Commission have issued a circular banning the presentation of gifts by Public Sector Undertakings and Government Agencies to the public servants. The Chief Vigilance Officers of the respective organizations have been asked to monitor the expenditure in their organizations.
- (d): The Central Civil Services (Conduct) Rules, 1964, provide that a Government servant shall not accept any gift without the sanction of the Government, if the value of such gifts exceeds Rs.1000/-, in the case of officials holding the posts of Group 'A', and 'B', and Rs 250/- in the case of Group 'C' and 'D' officials.
- (e): CVC issued the circular in order to discourage the practice of accepting of gifts by Government officials.